



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/May/202324/2

DATED: 23/05/2023

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/May/202324/2 dated 23/05/2023 of Norms Committee - IV for the year 2023-24 was held on 23/05/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	DGFT(HQ)
2	NAND Lal, Technical Consultant	DPIIT
3	SHAISH KUMAR, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	ARJUN CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000235AM16
RA File Number	042404000229 AM12
Licence No and Date	0410130300/15/11/2011
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 17.06.2015 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	2 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	VIJAYASRI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000961AM12
RA File Number	092404000478 AM12
Licence No and Date	0910051240/13/02/2012
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma	

Case No.	3 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BAJAJ HERBALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000538AM13
RA File Number	082404000007 AM13
Licence No and Date	0810110560/10/04/2012
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-VI (DES-VI) as the export product related to Foods.	

Case No.	4 / NC/4/MEET/May/202324/2
Case Status	Case Deferred

Party Name	INTERNATIONAL CONVEYORS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000460AM14
RA File Number	039404000756 AM13
Licence No and Date	0310745144/13/08/2013
Norms Committee Decision: The Committee considered the case as per Agenda and decided to transfer the case to NC-VII in its meeting No: NC4/MEET/Sept/201-22/10 dated 11.11.2021.	

Case No.	5 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	INDO COLCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000617AM14
RA File Number	082404000360 AM14
Licence No and Date	0810126610/22/11/2013
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 16.07.2014 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	6 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	INDO COLCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000625AM14
RA File Number	082404000379 AM14
Licence No and Date	0810126837/03/12/2013
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 23.04.2014 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	7 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SWEMED DIAGNOSTICS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000077AM15

RA File Number	072404000426 AM14
Licence No and Date	0710102252/20/02/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma.	

Case No.	8 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000327AM15
RA File Number	082404000035 AM15
Licence No and Date	0810132311/13/06/2014
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 19.11.2014 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	9 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	UNIJULES LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000700AM15
RA File Number	039504000413 AM15
Licence No and Date	0310787952/12/08/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-III.	

Case No.	10 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	PRASAN SOLUTIONS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000871AM19
RA File Number	102404000006 AM16
Licence No and Date	1010059130/13/05/2015
Norms Committee Decision:	

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	11 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	ARIES DYE CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305001260AM19
RA File Number	082404000085 AM16
Licence No and Date	0810135905/20/08/2015
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 24.11.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	12 / NC/4/MEET/May/202324/2									
Case Status	Case Approved									
Party Name	HPL ADDITIVES LIMITED									
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023									
HQ File Number	HQRNORM APPLY 00000703AM24									
RA File Number	NA									
Licence No and Date	0510396032/27/10/2015									
Norms Committee Decision:										
The committee considered the case as per agenda and decided to ratify the norms as under:-										
Export item: KINOX-B15 (1 PART PENTAERYTHRITYL-TETRAKIS-[3-(3,5-DI-TERT-BUTYL-4-HYDROXY PHENYL) PROPIONATE] (KINOX-10)+ 2 PARTS TRIS (2,4-DI-TERT-BUTYL-PHENYL) PHOSPHITE (KINOX-68)										
Qty.: 1 Kg										
Import items:										
<table><tr><th>S. No.</th><th>Item Description</th><th>Qty. Recommended</th></tr><tr><td>1</td><td>2,6-Di tert butyl phenol</td><td>0.342 kg</td></tr><tr><td>2</td><td>Methyl Acrylate</td><td>0.148 kg</td></tr></table>		S. No.	Item Description	Qty. Recommended	1	2,6-Di tert butyl phenol	0.342 kg	2	Methyl Acrylate	0.148 kg
S. No.	Item Description	Qty. Recommended								
1	2,6-Di tert butyl phenol	0.342 kg								
2	Methyl Acrylate	0.148 kg								

3	Pentaerthritol	0.0478kg
4	Methanol	0.20 kg
5	2,4-Di tert butyl Phenol	0.80 kg
6	Phosphorus Trichloride	Deleted (indigenous item)
7	Isopropyl alcohol	0.0247 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	13 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00000674AM24
RA File Number	NA
Licence No and Date	0510396322/13/11/2015

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item: Kinox-B61 1 Part Pentaerythrityl- Tetrakis-(3-(3,5-di-tert-butyl-4-Hydroxy Phenyl) Propionate (Kinox-10)+4 Parts tris (2,4-di tert-butylphenyl) Phosphite (Kinox-68)

Qty.: 1 Kg

Import items:

S. No.	Item Description	Qty. Recommended
1	2,6-Di tert butyl phenol	0.205 kg
2	Methyl Acrylate	0.0896 kg
3	Pentaerthritol	0.029 kg
4	Methanol	0.200 kg

5	2,4-Di tert butyl Phenol	0.956 kg
6	Phosphorus Trichloride	Deleted (indigenous item)
7	Isopropyl alcohol	0.214 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	14 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	ABHINAV INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000866AM19
RA File Number	082404000331 AM16
Licence No and Date	0810136964/06/01/2016
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 13.11.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	15 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000854AM19
RA File Number	082404000420 AM16
Licence No and Date	0810137627/06/04/2016
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 28.11.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	16 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	GAYATRI COLOUR CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00002653AM23
RA File Number	082404000082 AM17
Licence No and	0810138071/01/06/2016

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 10.08.2016 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	17 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	RUSHIL DECOR LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000967AM19
RA File Number	082404000338 AM17
Licence No and Date	0810139220/06/12/2016
Norms Committee Decision: The committee considered the case as per agenda and noted that the Import and export items are exactly as per SION H-68, therefore, the committee decided to ratify the case as per Public notice 24/2015-16 dated 07th Oct 2020.	

Case No.	18 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	RUSHIL DECOR LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305001134AM19
RA File Number	082404000068 AM18
Licence No and Date	0810140511/16/06/2017
Norms Committee Decision: The committee considered the case as per agenda and noted that the Import and export items are exactly as per SION H-68, therefore, the committee decided to ratify the case as per Public notice 24/2015-16 dated 07th Oct 2020.	

Case No.	19 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00000531AM24
RA File Number	039504000568 AM18
Licence No and Date	0310816419/18/10/2017
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity in Kg	Import item	Quantity in Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CASTOR OIL ETHOXYLATES)	100000.0	ETHYLENE OXIDE	68000.0
ORGANIC SURFACE ACTIVE AGENTS - NON-IONIC(POLYSORBATE / SORBATES)	300000.0	ETHYLENE OXIDE	210000.0
		SORBITOL	53100.0
		LAURIC ACID	38250.0
		STEARIC ACID	19125.0
ORGANIC SURFACE ACTIVE AGENTS - NON-IONIC(CARDONAL ETHOXYLATES)	50000.0	ETHYLENE OXIDE	41000.0
ORGANIC SURFACE ACTIVE AGENTS - NON-IONIC(LAURYL ALCOHOL ETHOXYLATES)	12000.0	ETHYLENE OXIDE	3720.0
		LAURYL ALCOHOL 1214	8520.0
ORGANIC SURFACE ACTIVE AGENTS - NON-IONIC(COCO AMINE ETHOXYLATES)	15000.0	ETHYLENE OXIDE	8250.0
		COCO AMINE	7050.0
ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(TRI STEARYL PHENOL ETHOXY PHOSPHATE)	16000.0	ETHYLENE OXIDE	9280.0
		STYRENE MONOMER	3200.0
		PHENOL	1440.0
		PHOSPHOROUS PENTOXIDE	480.0
		TRI ETHANOL AMINE	1920.0

ORGANIC SURFACE ACTIVE AGENTS(- OTHER)	350000.0	ETHYLENE OXIDE	100000.0
		COCO AMINE	10000.0
		STYRENE MONOMER	15000.0
		PHENOL	5000.0
		LABSA 99%	100000.0
		BUTANOL	20000.0
		ISOBUTANOL	10000.0
		NONYL PHENOL	5000.0
		2 ETHYL HEXANOL (2 EHA) (OPTANOL)	15000.0
		IM 964	Not Allowed
		SLES (IM 928)	Not Allowed

NOTE: Import item no. 16 &17 are shown as indigenous therefore not allowed.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	20 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00000533AM24
RA File Number	039504000871 AM18
Licence No and Date	0310818633/19/01/2018

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity in Kg	Import item	Quantity in Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CETO STEARYL ALCOHOL ETHOXYLATES)	50000.0	CETO STEARYL ALCOHOL	10000.0
		ETHYLENE OXIDE	41000.0
ORGANIC SURFACE ACTIVE AGENTS - NON-IONIC(POLYSORBATE/ SORBATES)	300000.0	SORBITOL	25000.0
		ETHYLENE OXIDE	210000.0
		LAURIC ACID	39000.0
		STEARIC ACID	18000.0
ORGANIC SURFACE ACTIVE AGENTS - NON-IONIC(CARDONAL ETHOXYLATES)	50000.0	ETHYLENE OXIDE	41000.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(LAURYL ALCOHOL ETHOXYLATES)	15000.0	ETHYLENE OXIDE	4650.0
		LAURYL ALCOHOL 1214	10650.0
ORGANIC SURFCE ACTIVE AGENTS - NON IONIC(HYDROGENATED CASTOR OIL ETHOXYLATES)	100000.0	ETHYLENE OXIDE	76000.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(COCO AMINE ETHOXYLATES)	50000.0	ETHYLENE OXIDE	27500.0
		COCO AMINE	23500.0
ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(TRI STEARYL PHENOL ETHOXY PHOSPHATE)	30000.0	ETHYLENE OXIDE	17400.0
		STYRENE MONOMER	6000.0
		PHENOL	2700.0
		TRI ETHANOL AMINE	3600.0
ORGANIC SURFACE ACTIVE AGENTS -	30000.0	LABSA96%	21300.0

ANIONIC(CABS)		BUTANOL	7200.0
ORGANIC SURFACE ACTIVE AGENTS(OTHERS)	50000.0	ETHYLENE OXIDE	14500.0
		COCO AMINE	1500.0
		STYRENE MONOMER	2000.0
		PHENOL	1000.0
		LABSA96%	14500.0
		BUTANOL	3000.0
		ISOBUTANOL	1500.0
		NONYL PHENOL	1000.0
		2 ETHYL HEXANOL (2 EHA) (Optanol)	2000.0
		IM 964	Not Allowed
		SLES (IM 928)	Not Allowed
NOTE: Import item no. 16 &17 are shown as indigenous therefore not allowed.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	21 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00000534AM24
RA File Number	039504001010 AM18
Licence No and Date	0310819309/21/02/2018
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-	

Export Item	Quantity in Kg	Import item	Quantity in Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(NONYL PHENOL ETHOXYLATES)	150000.0	ETHYLENE OXIDE	103500.0
		NONYL PHENOL	49500.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(ETHYLENE OXIDE PROPYLENE OXIDE BLOCK CO POLYMER)	48000.0	ETHYLENE OXIDE	23040.0
		POLYPROPYLENE GLYCOL	25920.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TALLOW AMINE ETHOXYLATES)	32000.0	ETHYLENE OXIDE	23360.0
		TALLOW AMINE	9280.0
ORGANIC SURFACE ACTIVE AGENTS(OTHER)	200000.0	ETHYLENE OXIDE	106000.0
		NONYL PHENOL	1500.0
		LABSA 96%	30000.0
		ISO BUTANOL	10000.0
		SORBITOL 70%	6000.0
		PHENOL	4000.0
		COCO AMINE	6000.0
		LAURIC ACID	Not Allowed
		OLEIC ACID	Not Allowed
		DI ETHYLENE GLYCOL (DEG)	Not Allowed
		STYRENE MONOMER	10000.0

		TRI ETHANOL AMINE	1500.0
		BUTANOL	12000.0
STYRENATED PHENOL(STYRENATED PHENOL)	40000.0	PHENOL	12400.0
		STYRENE MONOMER	28400.0

NOTE: Import item no. 10, 11 &12 are shown as indigenous therefore not allowed.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	22 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000972AM19
RA File Number	102404000004 AM19
Licence No and Date	1010059938/11/05/2018
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	23 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305001151AM19
RA File Number	062404000065 AM19
Licence No and Date	0610039098/23/01/2019
Norms Committee Decision:	
2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-	

Case No.	24 / NC/4/MEET/May/202324/2
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Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305001177AM19
RA File Number	062404000070 AM19
Licence No and Date	0610039115/05/02/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	25 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000091AM20
RA File Number	062404000011 AM20
Licence No and Date	0610039182/08/05/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	26 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000102AM20
RA File Number	082404000048 AM19
Licence No and Date	0810145286/15/05/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 16.01.2023 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	27 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	NOVEL TISSUES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000148AM20
RA File Number	072404000010 AM20
Licence No and Date	0710114972/28/05/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 30.06.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	28 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	COLOUR CHROMES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00003062AM23
RA File Number	022404000025 AM20
Licence No and Date	0210209217/03/06/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	29 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000266AM20
RA File Number	062404000029 AM20
Licence No and Date	0610039246/18/07/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	30 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn

Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000384AM20
RA File Number	062404000044 AM20
Licence No and Date	0610039288/20/09/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	31 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000459AM20
RA File Number	062404000058 AM20
Licence No and Date	0610039326/06/11/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	32 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00003457AM23
RA File Number	342404000008 AM20
Licence No and Date	3410045718/18/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	33 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00003455AM23
RA File Number	342404000280 AM20
Licence No and Date	3410045725/19/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	34 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00002660AM23
RA File Number	322404000096 AM20
Licence No and Date	3210079307/26/12/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that export and import item are same. Hence, committee decided to Reject the case.	

Case No.	35 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000581AM20
RA File Number	082404000307 AM20
Licence No and Date	0810146862/27/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 15.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	36 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000584AM20
RA File Number	082404000308 AM20
Licence No and Date	0810146863/27/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 15.07.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	37 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305000614AM20
RA File Number	062404000081 AM20
Licence No and Date	0610039395/07/01/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action	

Case No.	38 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	SENSIENT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00002309AM23
RA File Number	039504001009 AM20
Licence No and Date	0310834271/17/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 31.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	39 / NC/4/MEET/May/202324/2
Case Status	Case Approved

Party Name	N. RANGA RAO & SONS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023		
HQ File Number	018305000832AM21		
RA File Number	072404000310 AM20		
Licence No and Date	0710116440/11/05/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with up to 2% wastage as under:-			
Export Item	Quantity in NOS	Import item	Quantity in NOS
PERFUMED AGARBATHIES Size (8’)	507,95,294	RAW AGARBATHIES (UN PERFUMED) Size (8’')	518,11,200
PERFUMED AGARBATHIES Size (9’)	1415,65,588	RAW AGARBATHIES (UN PERFUMED) Size (9’')	1443,96,900
PERFUMED AGARBATHIES Size (10’)	609,54,706	RAW AGARBATHIES (UN PERFUMED) Size (10’')	621,73,800
PERFUMED AGARBATHIES Size (19’)	75,882	RAW AGARBATHIES (UN PERFUMED) Size (19’')	77,400
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	40 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SOLTEX PETRO PRODUCTS LTD.
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00002602AM23
RA File Number	039504000206 AM21
Licence No and Date	0310837282/21/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on	

25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	41 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00002661AM23
RA File Number	322404000028 AM21
Licence No and Date	3210079629/29/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and it was noted that export and import item are same. Hence, committee decided to Reject the case.	

Case No.	42 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	018305001204AM21
RA File Number	062404000063 AM21
Licence No and Date	0610039686/12/11/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	43 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00049635AM21
RA File Number	03AA04014942 AM21
Licence No and Date	0311000490/29/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.03.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	44 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00070720AM21
RA File Number	03AA04020368 AM21
Licence No and Date	0311001281/27/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Catalogue and specification of item no. 3, 4, 5 and 6. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	45 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00084199AM21
RA File Number	03AA04021229 AM21
Licence No and Date	0311001450/15/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	46 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00087059AM21
RA File Number	05AA04031827 AM21
Licence No and Date	0511001349/18/02/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1 to 7	EXTERIOR GRADE DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 4.00 MM TO 15.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM) (ITCHS CODE 48044100, 48043100 & 48045100)	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (50 GSM - 150 GSM) (ITCHS CODE 48119099 & 48059100)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BARRIER PAPER (50 GSM - 150 GSM) (ITCHS CODE 48119099 & 48059100)	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	EUROPLEX HC FILMS (30 MICRON - 80 MICRON)	0.130 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 4.00 MM to 30.00 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Europlex HC Films, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	47 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	HEM CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00097328AM21
RA File Number	039404000620 AM21
Licence No and Date	0311002081/04/03/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	48 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ARIES DYE CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00102597AM21
RA File Number	08AA04011723 AM21
Licence No and Date	0811001012/12/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 27.02.2023. Hence, the Committee decided to defer the case.	

(Reminder letter issued on 25.05.2023).

Case No.	49 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GULBRANDSEN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00105835AM21
RA File Number	34AA04003158 AM21
Licence No and Date	3411000314/18/03/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 27.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	50 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KUNAL HOUSEWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00003035AM22
RA File Number	03AA04032046 AM21
Licence No and Date	0311002858/05/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Thickness of import item Clear Float glass 2. Total weight of Export item including all the accessories and net weight of glass item in it. 3. Whether all the lids (export item) are round and toughened. 4. To fill 4 E Annexure indicating both imported and indigenous items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	51 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023

HQ File Number	HQRNORM APPLY 00028685AM22
RA File Number	05AA04004636 AM22
Licence No and Date	0511002330/28/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Certificate of Analysis (COA) of the import(Anode butt) and export items. 2. Manufacturing process, indicating stage wise wastage of raw materials. 3. Complete calculation for the requirement of all the raw materials both imported and indigenous, giving wastage separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	52 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00031106AM22
RA File Number	03AA04032222 AM21
Licence No and Date	0311002788/03/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	53 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00033626AM22
RA File Number	03AA04001699 AM22
Licence No and Date	0311003585/05/05/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 12.10.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	54 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00033809AM22
RA File Number	03AA04008115 AM22
Licence No and Date	0311003591/05/05/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 01.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	55 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00035089AM22
RA File Number	08AA04002751 AM22
Licence No and Date	0811001432/07/05/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	56 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00035185AM22
RA File Number	05AA04011814 AM22
Licence No and Date	0511002485/07/05/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Certificate of Analysis (COA) of the import (Anode butt) and export items.
2. Manufacturing process, indicating stage wise wastage of raw materials.
3. Complete calculation for the requirement of all the raw materials both imported and indigenous, giving wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	57 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00036794AM22
RA File Number	08AA04003061 AM22
Licence No and Date	0811001455/10/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	58 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00039200AM22
RA File Number	05AA04013424 AM22
Licence No and Date	0511002563/12/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on

25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	59 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00039274AM22
RA File Number	04AA04003295 AM22
Licence No and Date	0411000807/12/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	60 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00039397AM22
RA File Number	05AA04013710 AM22
Licence No and Date	0511002572/12/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022 followed by a reminder on 17.02.2022 and on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 25.05.2023).	

Case No.	61 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00039420AM22
RA File Number	02AA04004168 AM22
Licence No and Date	0211000685/12/05/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	62 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00041136AM22
RA File Number	05AA04012189 AM22
Licence No and Date	0511002615/14/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. COA report of Export item, clearly indicating Cobalt metal content and presence of radioactive element, if any, in export item and to submit 4 E Annexure indicating both imported and indigenous items.
2. Chemistry giving molecular weight etc., for the reaction with yield and calculation for the requirement of raw materials.
3. Production of export item vis a vis consumption of raw materials for the last three years duly certified by chartered accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	63 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00042535AM22
RA File Number	32AA04002923 AM22
Licence No and Date	3211000970/17/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel

has not furnished the reply of the deficiency letter raised on 08.06.2020. Reminder on 18.02.2020.
Committee decided to issue another reminder to M/o Steel and **Defer** the case.

Case No.	64 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00042538AM22
RA File Number	32AA04002925 AM22
Licence No and Date	3211000971/17/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel has not furnished the reply of the deficiency letter raised on 08.06.2020. Reminder on 18.02.2020. Committee decided to issue another reminder to M/o Steel and Defer the case.	

Case No.	65 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00044866AM22
RA File Number	03AA04008630 AM22
Licence No and Date	0311003872/18/05/2021
Norms Committee Decision:	
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:	
1. COA report for export and import items along with moisture content. 2. Chemical name of UMC	

Case No.	66 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	BODAL CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00045795AM22
RA File Number	08AA04002478 AM22
Licence No and Date	0811001530/19/05/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	67 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00046003AM22
RA File Number	50AA04000552 AM22
Licence No and Date	5011000143/19/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	68 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00047938AM22
RA File Number	13AA04002396 AM22
Licence No and Date	1311000355/21/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	69 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00050008AM22
RA File Number	02AA04004888 AM22
Licence No and Date	0211000733/24/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	70 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00100397AM22
RA File Number	03AA04017855 AM22
Licence No and Date	0311004074/26/05/2021

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:

1. COA report for export and import items along with moisture content.

Case No.	71 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00102231AM22
RA File Number	03AA04014570 AM22
Licence No and Date	0311004112/28/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	72 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00103110AM22
RA File Number	03AA04014913 AM22

Licence No and Date	0311004141/30/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	73 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	INDUSTRIAL FILTERS & FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00103714AM22
RA File Number	56AA04000947 AM22
Licence No and Date	5611000307/31/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	74 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00105294AM22
RA File Number	05AA04021032 AM22
Licence No and Date	0511002925/02/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	75 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00106323AM22

RA File Number	06AA04001864 AM22
Licence No and Date	0611000448/03/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Difference between Lithium Silicate and Lithium Hydrid Silicate with technical details. 2. COA report of Export items and Chemistry indicating molecular weight of both reactant and product and calculation of requirement of raw materials for the manufacture of the export item with yield. 3. Production of export items vis-a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. . Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	76 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00109726AM22
RA File Number	03AA04023202 AM22
Licence No and Date	0311004424/08/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	77 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00109729AM22
RA File Number	03AA04023200 AM22
Licence No and Date	0311004425/08/06/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	78 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00110880AM22
RA File Number	02AA04006165 AM22
Licence No and Date	0211000780/09/06/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case pertains to NC-7. Hence, the committee decided to transfer the case to NC-7.	

Case No.	79 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	NOCIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00111349AM22
RA File Number	03AA04030682 AM21
Licence No and Date	0311004492/10/06/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 02.02.2023 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	80 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	POLYON TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00111454AM22
RA File Number	08AA04006342 AM22
Licence No and Date	0811001701/10/06/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Manufacturing process indicating stage wise wastage of raw materials both imported and indigenous..
2. Specification/size of Import and export items and to indicate meaning of BITUMEN COPOLYMER 100 PERCENT NET 40 PERCENT.
3. To indicate indigenous items to use and accordingly to fill 4 E Annexure.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	81 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00112866AM22
RA File Number	03AA04020302 AM22
Licence No and Date	0311004543/11/06/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.07.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	82 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00114495AM22
RA File Number	03AA04024526 AM22
Licence No and Date	0311004611/14/06/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.05.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	83 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023

HQ File Number	HQRNORM APPLY 00114561AM22
RA File Number	06AA04002090 AM22
Licence No and Date	0611000481/15/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 08.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	84 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00116010AM22
RA File Number	05AA04027474 AM22
Licence No and Date	0511003173/16/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Import and Export items appear to be the same. 2. COA report of Import and Export items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	85 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ANSHIKA POLYSURF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00116195AM22
RA File Number	05AA04026646 AM22
Licence No and Date	0511003178/16/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Step wise manufacturing process. 2. Complete chemical reactions with molecular and structural formula and molecular weight along with stage wise % yield on molar basis.	

3. All technical details as per annex to app 4E for chemical products.

4. Stoichiometric balance between import and export on molar basis.

5. Details of indigenous input with quantity.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	86 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00116963AM22
RA File Number	05AA04028716 AM22
Licence No and Date	0511003195/17/06/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.05.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	87 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00117397AM22
RA File Number	03AA04018756 AM22
Licence No and Date	0311004715/18/06/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.05.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	88 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00118175AM22
RA File Number	03AA04022846 AM22
Licence No and Date	0311004737/18/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.05.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	89 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00118892AM22
RA File Number	03AA04022255 AM22
Licence No and Date	0311004747/19/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	90 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00118894AM22
RA File Number	03AA04009285 AM22
Licence No and Date	0311004748/19/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	91 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PROAMBIENTE SA
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023

HQ File Number	HQRNORM APPLY 00120577AM22
RA File Number	03AA04013191 AM22
Licence No and Date	0311004793/21/06/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	92 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00121799AM22
RA File Number	30AA04003910 AM22
Licence No and Date	3011000788/22/06/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022 followed by reminder on 31.03.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	93 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00122062AM22
RA File Number	03AA04032058 AM22
Licence No and Date	0311004832/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	94 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023

HQ File Number	HQRNORM APPLY 00123592AM22
RA File Number	02AA04008515 AM22
Licence No and Date	0211000852/24/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	95 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00124527AM22
RA File Number	03AA04026648 AM22
Licence No and Date	0311004916/25/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	96 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	SHREEJI IMPORTERS & EXPORTERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00124658AM22
RA File Number	24AA04003687 AM22
Licence No and Date	2411000615/25/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 15.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	97 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	MICRON PLATERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023

HQ File Number	HQRNORM APPLY 00125820AM22
RA File Number	03AA04027768 AM22
Licence No and Date	0311004964/27/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 15.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	98 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	RASIK PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00126522AM22
RA File Number	06AA04003182 AM22
Licence No and Date	0611000524/29/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Sizes of Gift wrap paper rolls to export. 2. The GSM of Import item is 100 whereas the GSM of export item is 100 to 109 GSM, therefore, whether processing is involved in the import item.. 3. Full description of RPD 90. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	99 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00126672AM22
RA File Number	52AA04006762 AM22
Licence No and Date	5211000946/29/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	100 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00133317AM22
RA File Number	34AA04001449 AM21
Licence No and Date	3411000032/07/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	101 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00133491AM22
RA File Number	03AA04019801 AM22
Licence No and Date	0311005187/07/07/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the representative of firm did not appear for personal hearing. Hence, the committee decided to defer the case.	

Case No.	102 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00133565AM22
RA File Number	32AA04008224 AM22
Licence No and Date	3211001201/07/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	103 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00134331AM22
RA File Number	03AA04045294 AM22
Licence No and Date	0311005218/08/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	104 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00137204AM22
RA File Number	05AA04053241 AM22
Licence No and Date	0511003604/12/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	105 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00138112AM22
RA File Number	06AA04004198 AM22
Licence No and Date	0611000568/13/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Difference between Lithium Silicate and Lithium Hydrid Silicate with technical details.
2. COA report of Export items and Chemistry indicating molecular weight of both reactant and product and calculation of requirement of raw materials for the manufacture of the export item with yield.
3. Production of export item vis-a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	106 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00138277AM22
RA File Number	10AA04005764 AM22
Licence No and Date	1011000430/14/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.

Case No.	107 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00139120AM22
RA File Number	03AA04048490 AM22
Licence No and Date	0311005379/14/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
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STEELEX K 20 (Surface cleaning agent for electroplating use)	111940.0 Kg	Emulsifier ICB (Wetting agent for electroplating)	5597.0 Kg
		Sodium Gluconate	11194.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	108 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00139948AM22
RA File Number	03AA04042509 AM22
Licence No and Date	0311005410/15/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item: Thermal coated paper self-copy paper printed/unprinted in Roll form or not (50 to 150 GSM(width of the roll Less than 200 mm) PRINTED) Qty. : 100000.0 kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	: Thermal Coated Paper in Jumbo Rolls (Size 1035mm x 12000mm)(50 to 150 GSM)	1.005 kg/kg of Export paper

Export item II. Thermal coated paper self-copy paper printed/unprinted in Roll form or not (50 to 150 GSM(width of the roll Less than 200 mm)UN PRINTED) Total Qty.: 300000.0 kg

Import item:

S. No.	Item Description	Quantity Recommended
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2	Thermal Coated Paper in Jumbo Rolls (Size 1035mm x 12000mm)(50 to 150 GSM)	1.005 kg/kg of Export paper
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Note: GSM of Import and export should match with each other in both the export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	109 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00140720AM22
RA File Number	05AA04055023 AM22
Licence No and Date	0511003699/16/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	110 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00140794AM22
RA File Number	06AA04004060 AM22
Licence No and Date	0611000577/16/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Difference between Lithium Silicate and Lithium Hydrid Silicate with technical details.
2. COA report of Export items and Chemistry indicating molecular weight of both reactant and product and calculation of requirement of raw materials for the manufacture of the export item with yield.
3. Production of export item vis-a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	111 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00141841AM22
RA File Number	039504000114 AM21
Licence No and Date	0311005469/19/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	112 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	RAYM ETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00145466AM22
RA File Number	03AA04050010 AM22
Licence No and Date	0311005552/23/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	113 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	NIMBASIA STABILIZERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00145804AM22

RA File Number	13AA04003246 AM22
Licence No and Date	1311000465/23/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	114 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SERVO PACKAGING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00145897AM22
RA File Number	02AA04014982 AM22
Licence No and Date	0211000979/23/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	115 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	CREST CELLULOSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00146963AM22
RA File Number	26AA04002340 AM22
Licence No and Date	2611000201/26/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	116 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	MALLOW INTERNATIONAL
Meeting Number	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023

and Date	
HQ File Number	HQRNORM APPLY 00147563AM22
RA File Number	32AA04012409 AM22
Licence No and Date	3211001319/26/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and it was noted that export and import item are same. Hence, committee decided to Reject the case.	

Case No.	117 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00147713AM22
RA File Number	03AA04047728 AM22
Licence No and Date	0311005640/26/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 13.02.2023 and on 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	118 / NC/4/MEET/May/202324/2		
Case Status	Case Approved		
Party Name	GRAUER AND WEIL (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023		
HQ File Number	HQRNORM APPLY 00148632AM22		
RA File Number	03AA04054079 AM22		
Licence No and Date	0311005676/27/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
STEELEX K 20 (Surface cleaning agent for electroplating use)	111940.0 Kg	Emulsifier ICB (Wetting agent for electroplating)	5597.0 Kg
		Sodium Gluconate	11194.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	119 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00148778AM22
RA File Number	05AA04056890 AM22
Licence No and Date	0511003860/28/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	120 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00149613AM22
RA File Number	03AA04054504 AM22
Licence No and Date	0311005708/29/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	121 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00149945AM22
RA File Number	02AA04015575 AM22
Licence No and Date	0211001010/29/07/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	122 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00150337AM22
RA File Number	06AA04004874 AM22
Licence No and Date	0611000605/29/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Items 1 : DESICCANTS((NET CONTENTS/TC/RELEVANT TYPE/GSM ETC. OF IMPORTED PAPER SHOULD BE REFLECTED IN EXPORT PRODUCT DESCRIPTION AND SAME SHOULD CONFORM BOTH IN IMPORTS AND EXPORTS))

Qty.: 45000.0 Kg

Import item: Packing Paper (GSM 45-70)

Qty.: As per packing policy

Export Items 2: Desiccant Laminated Material (PRINTED LAMINATED PACKING PAPER)((NET CONTENTS/TC/RELEVANT TYPE/GSM ETC. OF IMPORTED PAPER SHOULD BE REFLECTED IN EXPORT PRODUCT DESCRIPTION AND SAME SHOULD CONFORM BOTH IN IMPORTS AND EXPORTS))

Qty.: 81000.0 Kg

Import item: Packing Paper (GSM 45-70)

Qty. : As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	123 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	A.G.INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00150971AM22
RA File Number	05AA04057925 AM22

Licence No and Date	0511003918/30/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	124 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GLS FILMS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00150973AM22
RA File Number	05AA04060275 AM22
Licence No and Date	0511003919/30/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	125 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00150982AM22
RA File Number	05AA04063572 AM22
Licence No and Date	0511003922/30/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Manufacturing process indicating details of import item with photographs etc. 2. The unit of measurement (UOM) for Export items is in PIECES (PCS) whereas raw material is in Cubic Meter, therefore, to give the export item in cubic meter or both in Kg term. 3. Complete calculation for the requirement of raw materials (both imported and indigenous) for the manufacturing of each export item separately 4. Net import content in each export item, giving wastage separately and to fill 4 E indicating indigenous items to use. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on	

25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	126 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	MESO CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00151096AM22
RA File Number	08AA04017440 AM22
Licence No and Date	0811002175/30/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	127 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	WATER PROOF CORPORATION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00151930AM22
RA File Number	03AA04051767 AM22
Licence No and Date	0311005793/02/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	128 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00152793AM22
RA File Number	03AA04056220 AM22
Licence No and Date	0311005830/03/08/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-	

Export Item	Quantity	Import item	Quantity
MBTS 75 GP/GE (MERCAPTOBENZOTHAZOLE DISULFIDE 75 GP/GE) (Containing 25% Elastomeric Binder)	40000.0 Kg	MERCAPTOBENZOTHAZOLE DISULFIDE MBTS	30000.0 Kg
		SYNTHETIC RUBBER ETHYLENE PROPYLENE DIENE MONOMER EPDM	5000.0 Kg
		SYNTHETIC RUBBER STYRENE BUTADIENE RUBBER SBR	4000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	129 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BODAL CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00153490AM22
RA File Number	08AA04017040 AM22
Licence No and Date	0811002207/04/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	130 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00153806AM22
RA File Number	08AA04018380 AM22
Licence No and Date	0811002226/04/08/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	131 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00153807AM22
RA File Number	08AA04018442 AM22
Licence No and Date	0811002227/04/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	132 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MERINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00153928AM22
RA File Number	02AA04018142 AM22
Licence No and Date	0211001027/04/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023	
1. Compare the requirement of raw materials with respective SION (H-68/301/302, as the case may be) fixed at handbook of procedure Vol.II, in tabular form in the same fashion and if additional inputs are there, then to give justification. 2. Application/end use of export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	133 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00154393AM22
RA File Number	05AA04054832 AM22

Licence No and Date	0511004002/05/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	134 / NC/4/MEET/May/202324/2		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023		
HQ File Number	HQRNORM APPLY 00154435AM22		
RA File Number	03AA04057137 AM22		
Licence No and Date	0311005914/05/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-			
Export Item	Quantity	Import item	Quantity
MBTS 75 GP/GE (MERCAPTOBENZOTHAZOLE DISULFIDE 75 GP/GE) (Containing 25% Elastomeric Binder)	40000.0 Kg	MERCAPTOBENZOTHAZOLE DISULFIDE MBTS	30000.0 Kg
		SYNTHETIC RUBBER ETHYLENE PROPYLENE DIENE MONOMER EPDM	5000.0 Kg
		SYNTHETIC RUBBER STYRENE BUTADIENE RUBBER SBR	4000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	135 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00154435AM22
RA File Number	03AA04057137 AM22
Licence No and Date	0311005914/05/08/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number NC/4/Meet/May/2023-24/02 dated 23.05.2023. Hence, the committee decided to withdraw the case

Case No.	136 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00154991AM22
RA File Number	05AA04067167 AM22
Licence No and Date	0511004031/05/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	SINGLE SIDE DECORATIVE LAMINATES (WITHOUT BARRIER PAPER) THICKNESS 4.00 MM (Wt. = 5.8000 Kg/Sq.Mtr. +/- 2.5%) AS PER APPLICATION/ADVANCE AUTHORISATION	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (50 GSM - 150 GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER (18 GSM - 50)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS

	GSM)	
4.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	METHANOL	0.398 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	B.O.P.P. FILM	0.011 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of Decorative Laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness of 4 mm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	137 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023

HQ File Number	HQRNORM APPLY 00155477AM22
RA File Number	039504000401 AM21
Licence No and Date	0311005973/06/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	138 / NC/4/MEET/May/202324/2		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023		
HQ File Number	HQRNORM APPLY 00156961AM22		
RA File Number	03AA04060536 AM22		
Licence No and Date	0311006032/09/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-			
Export Item	Quantity	Import item	Quantity
ZINC-2-MERCAPTOTOLUIMIDAZOLE(QUREANTI ZMMB	20000.0 Kg	2MERCAPTOTOLUIMIDAZOLE MMB	16760.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	139 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00156961AM22
RA File Number	03AA04060536 AM22
Licence No and Date	0311006032/09/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the case was	

approved in meeting number NC/4/Meet/May/2023-24/02 dated 23.05.2023. Hence, the committee decided to withdraw the case

Case No.	140 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	WINDSON CHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00157017AM22
RA File Number	08AA04014983 AM22
Licence No and Date	0811002274/09/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	141 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00158817AM22
RA File Number	08AA04020119 AM22
Licence No and Date	0811002287/10/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. To give justification for difference from SION fixed at H68 when broadly export description is the same. 2. Compare the requirement of raw materials with respective SION (H-68) fixed at handbook of procedure Vol.II, in tabular form in the same fashion and if additional inputs are there, then to give justification. 3. Complete calculation of requirement of inputs giving change of weight per mm thickness with giving application/end use of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	142 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GOODEARTH AGROCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00161206AM22
RA File Number	50AA04002623 AM22
Licence No and Date	5011000209/12/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	143 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00163127AM22
RA File Number	03AA04064507 AM22
Licence No and Date	0311006176/15/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	144 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00163665AM22
RA File Number	05AA04069608 AM22
Licence No and Date	0511004135/16/08/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	145 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00164681AM22
RA File Number	03AA04065260 AM22
Licence No and Date	0311006236/17/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-

Export Item	Quantity	Import item	Quantity
TMTM 80 GP/GS(TETRAMETHYL THIURAM MONOSULFIDE 80 GP/GS) (Containing 20% Elestomeric Binder)	30000.0 Kg	TETRAMETHYL THIURAM MONOSULFIDE TMTM	24000.0 Kg
		SYNTHETIC RUBBER ETHYLENE PROPYLENE DIENE MONOMER EPDM	3000.0 Kg
		SYNTHETIC RUBBER STYRENE BUTADIENE RUBBER SBR	2250.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	146 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00165147AM22
RA File Number	03AA04052942 AM22
Licence No and Date	0311006257/18/08/2021

Norms Committee Decision:

The committee considered the case as per the agenda and noted that representative of firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	147 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	NOVA POLYCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00165342AM22
RA File Number	03AA04065141 AM22
Licence No and Date	0311006263/18/08/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	148 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00165361AM22
RA File Number	08AA04021858 AM22
Licence No and Date	0811002345/18/08/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	149 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	YUTO PRINTING & PACKAGING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023

HQ File Number	HQRNORM APPLY 00166397AM22
RA File Number	07AA04022701 AM22
Licence No and Date	0711001746/19/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	150 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00168068AM22
RA File Number	03AA04066882 AM22
Licence No and Date	0311006310/21/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	151 / NC/4/MEET/May/202324/2		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023		
HQ File Number	HQRNORM APPLY 00168903AM22		
RA File Number	03AA04067436 AM22		
Licence No and Date	0311006366/23/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-			
Export Item	Quantity	Import item	Quantity

DETU 75 GP(DIETHYL THIOUREA 75 GP) (Containing 25% Elastomeric Binder)	25000.0 Kg	DIETHYL THIOUREA DETU	18750.0 Kg
		SYNTHETIC RUBBER ETHYLENE PROPYLENE DIENE MONOMER EPDM	3125.0 Kg
		SYNTHETIC RUBBER STYRENE BUTADIENE RUBBER SBR	2500.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	152 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	METAL SALES CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00169393AM22
RA File Number	03AA04068800 AM22
Licence No and Date	0311006399/24/08/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 11.10.2022 . Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).

Case No.	153 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00170042AM22
RA File Number	02AA04020286 AM22
Licence No and Date	0211001126/25/08/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	154 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00170258AM22
RA File Number	02AA04020300 AM22
Licence No and Date	0211001130/25/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	155 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	RAFBRIX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00170401AM22
RA File Number	05AA04050473 AM22
Licence No and Date	0511004313/25/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	156 / NC/4/MEET/May/202324/2		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023		
HQ File Number	HQRNORM APPLY 00172371AM22		
RA File Number	03AA04067299 AM22		
Licence No and Date	0311006507/27/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity

DTDM 80 GP (4,4 DITHIODIMORPHOLINE 80 GP) (Containing 20% Elestomeric Binder)	25000.0 Kg	4 4 DITHIODIMORPHOLINE DTDM	20000.0 Kg
		SYNTHETIC RUBBER ETHYLENE PROPYLENE DIENE MONOMER EPDM	2500.0 Kg
		SYNTHETIC RUBBER STYRENE BUTADIENE RUBBER SBR	1875.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	157 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00172592AM22
RA File Number	03AA04073040 AM22
Licence No and Date	0311006514/27/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	158 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00172593AM22
RA File Number	03AA04072839 AM22
Licence No and Date	0311006515/27/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	159 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00174021AM22
RA File Number	03AA04073253 AM22
Licence No and Date	0311006565/31/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-

Export Item	Quantity	Import item	Quantity
ETHYLENE THIOUREA 75 GP(ETU 75 GP) (Containing 25% Elastomeric Binder)	20000.0 Kg	ETHYLENE THIOUREA ETU	15000.0 Kg
		ETHYLENE PROPYLENE DIENE MONOMER EPDM	2400.0 Kg
		ETHYLENE VINYL ACETATE EVA	1600.0 Kg
		STYRENE BUTADIENE RUBBER SBR	600.0 Kg
		PROCESS OIL	400.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	160 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00174021AM22

RA File Number	03AA04073253 AM22
Licence No and Date	0311006565/31/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number NC/4/Meet/May/2023-24/02 dated 23.05.2023. Hence, the committee decided to withdraw the case	

Case No.	161 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BAJAJ POLYBLEND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00174406AM22
RA File Number	50AA04002919 AM22
Licence No and Date	5011000223/31/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	162 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00174721AM22
RA File Number	03AA04044833 AM22
Licence No and Date	0311006608/01/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	163 / NC/4/MEET/May/202324/2
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Case Status	Case Deferred
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00176175AM22
RA File Number	03AA04074447 AM22
Licence No and Date	0311006658/03/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	164 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	PSI STONES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00176406AM22
RA File Number	04AA04014604 AM22
Licence No and Date	0411001407/03/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.05.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	165 / NC/4/MEET/May/202324/2
Case Status	Case Withdrawn
Party Name	SHIVANSHU SINTERED PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00177447AM22
RA File Number	05AA04073757 AM22
Licence No and Date	0511004527/06/09/2021
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	166 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00178372AM22
RA File Number	03AA04057527 AM22
Licence No and Date	0311006755/07/09/2021
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. COA report for export and import items along with moisture content.	

Case No.	167 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00179092AM22
RA File Number	05AA04076263 AM22
Licence No and Date	0511004582/07/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	168 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00179373AM22
RA File Number	03AA04062487 AM22
Licence No and Date	0311006796/08/09/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	169 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00179517AM22
RA File Number	03AA04062493 AM22
Licence No and Date	0311006802/08/09/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	170 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	CREEDX COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00179737AM22
RA File Number	52AA04015114 AM22
Licence No and Date	5211001269/08/09/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	171 / NC/4/MEET/May/202324/2
Case Status	Case Deferred

Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00179930AM22
RA File Number	05AA04077175 AM22
Licence No and Date	0511004607/08/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	172 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00182644AM22
RA File Number	03AA04057802 AM22
Licence No and Date	0311006888/13/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	173 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00183066AM22
RA File Number	03AA04090171 AM22
Licence No and Date	0311006911/13/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	174 / NC/4/MEET/May/202324/2
Case Status	Case Rejected
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00183917AM22
RA File Number	05AA04080403 AM22
Licence No and Date	0511004732/14/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has surrendered the license and informed NC via email dated 22.05.2023. Hence, the committee decides to withdraw the case	

Case No.	175 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00184220AM22
RA File Number	03AA04074026 AM22
Licence No and Date	0311006960/15/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	176 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00185342AM22
RA File Number	34AA04007352 AM22
Licence No and Date	3411001123/16/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	177 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00186546AM22
RA File Number	10AA04009441 AM22
Licence No and Date	1011000546/17/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	178 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GOPINATH CHEM-TECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00187901AM22
RA File Number	08AA04028875 AM22
Licence No and Date	0811002641/20/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	179 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00188475AM22

RA File Number	05AA04083370 AM22
Licence No and Date	0511004818/20/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	180 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00189760AM22
RA File Number	05AA04083506 AM22
Licence No and Date	0511004869/21/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	181 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00191730AM22
RA File Number	03AA04082803 AM22
Licence No and Date	0311007171/23/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on	

25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	182 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00193929AM22
RA File Number	03AA04098828 AM22
Licence No and Date	0311007207/25/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	183 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00195247AM22
RA File Number	04AA04023599 AM22
Licence No and Date	0411001532/27/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	184 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GANGWAL CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00195406AM22
RA File Number	03AA04083647 AM22

Licence No and Date	0311007259/27/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 20.04.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	185 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00197806AM22
RA File Number	05AA04087468 AM22
Licence No and Date	0511005084/29/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm and noted that the representative of firm did not appear for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	186 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	REX-TONE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00199983AM22
RA File Number	03AA04086075 AM22
Licence No and Date	0311007411/01/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	187 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00200217AM22
RA File Number	05AA04088014 AM22
Licence No and Date	0511005148/01/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	188 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00200219AM22
RA File Number	05AA04088015 AM22
Licence No and Date	0511005149/01/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	189 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00201926AM22
RA File Number	05AA04087757 AM22
Licence No and Date	0511005171/04/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1 to 8	EXTERIOR GRADE DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 4.00	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

	MM TO 30.00 MM	
	AS PER ADVANCE AUTHORISATION	
Import Item:		
Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM) (ITCHS CODE 48044100, 48043100 & 48045100)	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (50 GSM - 150 GSM) (ITCHS CODE 48119099 & 48059100)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BARRIER PAPER (50 GSM - 150 GSM) (ITCHS CODE 48119099 & 48059100)	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	EUROPLEX HC FILMS (30 MICRON - 80 MICRON) (ITCHS CODE 39205199 & 39205999)	0.130 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS
Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 4.00 MM to 30.00 MM thickness. 2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula: AxB/C		

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Europlex HC Films, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	190 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00244731AM22
RA File Number	03AA040112595 AM22
Licence No and Date	0311008343/08/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2023 followed by a reminder on 27.02.2023 . Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	191 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00247773AM22
RA File Number	03AA040118023 AM22
Licence No and Date	0311008429/10/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	192 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00247774AM22
RA File Number	03AA040118015 AM22
Licence No and Date	0311008430/10/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	193 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00272758AM22
RA File Number	02AA04035384 AM22
Licence No and Date	0211001580/02/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	194 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00324882AM22
RA File Number	03AA04014114 AM22
Licence No and Date	0311010726/20/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 Catalogue and specification of item no. 3, 4 and 5. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	195 / NC/4/MEET/May/202324/2
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Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00341976AM22
RA File Number	05AX04000835 AM22
Licence No and Date	0511008556/03/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 16.03.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	196 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00345752AM22
RA File Number	03AA04009820 AM22
Licence No and Date	0311011153/07/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Catalogue and specification of item no. 3, 4 and 5. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	197 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00351171AM22
RA File Number	03AX04000908 AM22
Licence No and Date	0311011329/11/02/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. COA report for export and import items along with moisture content.	

Case No.	198 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00000527AM24
RA File Number	03AX04001465 AM22
Licence No and Date	0311012330/07/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	199 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00000718AM23
RA File Number	05AX04000273 AM23
Licence No and Date	0511012467/11/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 02.02.2023 and on 16.03.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023)..	

Case No.	200 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00001621AM23
RA File Number	05AX04000843 AM23
Licence No and Date	0511013409/23/06/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).

Case No.	201 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00001622AM23
RA File Number	05AX04000845 AM23
Licence No and Date	0511013410/23/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.12.2022 followed by a reminder on 13.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 25.05.2023).	

Case No.	202 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	CANPEX CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00000584AM24
RA File Number	31AX04000091 AM23
Licence No and Date	3111001495/04/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	203 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00001951AM23
RA File Number	03AX04001999 AM23
Licence No and	0311016226/11/07/2022

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
CETOSTEARYL ALCOHOL ETHOXYLATE OR IAL CSA (20 MOL of ETHYLENE OXIDE)	1 Kg	ETHYLENE OXIDE	0.78 Kg
		CETOSTEARYL ALCOHOL	0.22 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	204 / NC/4/MEET/May/202324/2		
Case Status	Case Approved		
Party Name	INDO AMINES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023		
HQ File Number	HQRNORM APPLY 00002346AM23		
RA File Number	03AX04002440 AM23		
Licence No and Date	0311016705/29/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
NONYL PHENOL ETHOXYLATE OR IAL NP (9 MOL of ETHYLENE OXIDE)	1 Kg	NONYL PHENOL	0.35 Kg
		ETHYLENE OXIDE	0.649 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	205 / NC/4/MEET/May/202324/2		
Case Status	Case Deferred		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023		
HQ File Number	HQRNORM APPLY 00002357AM23		
RA File Number	05AX04001216 AM23		
Licence No and Date	0511014025/29/07/2022		

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	206 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00003111AM23
RA File Number	08AX04001004 AM23
Licence No and Date	0811006013/14/09/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
Product 1008 (Polyoxy Ethylene Isotridecyl alcohol Ethoxylate)	200000.0 Kg	Tridecyl Alcohol	69720.0 Kg
(8 MOL of Ethylene oxide)		Ethylene Oxide	134100.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	207 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00003115AM23
RA File Number	08AX04000989 AM23
Licence No and Date	0811006016/14/09/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity

Product P1080 (Polyoxy Ethylene Polysorbate)	500000.0 Kg	Sorbitan Mono Oleate	163600.0
(20 Moles of Ethylene Oxide)		Ethylene Oxide	346350.0
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	208 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	L S CHEMICALS AND PHARMACEUTICALS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00003545AM23
RA File Number	03AX04003408 AM23
Licence No and Date	0311018374/06/10/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023	
1. Complete chemistry with stoichiometric balance and % yield of product. 2. Item of import is Lead Ingot or Lead oxide.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	209 / NC/4/MEET/May/202324/2		
Case Status	Case Approved		
Party Name	ASHA PENN COLOR PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023		
HQ File Number	HQRNORM APPLY 00003597AM23		
RA File Number	03AX04003481 AM23		
Licence No and Date	0311018443/09/10/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity

CELLULOSE ACETATE BUTYRATE PIGMENTED CHIPS(NET CONTENT : 1)RESIN NAMELY CELLULOSE ACETATE BUTYRATE RESIN : 4,960.00 KGS 2)RELEVANT INORGANIC PIGMENTS : 2,800.00 KGS 3)PLASTICIZER NAMELY DIBUTYL PHTHALATE / SANTICIZER 160 : 240.00 KGS 4)SOLVENT i.e. ACETONE : 1,600.00 KGS)	8000.0 Kg	RESIN NAMELY CELLULOSE ACETATE BUTYRATE RESIN	5059.2 Kg
		RELEVANT INORGANIC PIGMENTS	2856.0 Kg
		PLASTICIZER NAMELY DIBUTYL PHTHALATE / SANTICIZER 160	244.8 Kg
		SOLVENT i.e. ACETONE	Not Allowed

NOTE: Import item No. 6 is not allowed as shown indigenous

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	210 / NC/4/MEET/May/202324/2
Case Status	Case Approved
Party Name	AMITEK INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00005165AM23
RA File Number	13AX04000255 AM23
Licence No and Date	1311001641/21/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item Name: : ROAD PAINT HOT APPLIED (containing 19.1% Resin, 7.65% pigment titanium oxide and 21.0% Glass beads)

Qty.: 500 MT

Import items:

S. No.	Item Description	Qty. Recommended per MT
1.	: C-5 Hydrocarbon Resin	0.197 MT
2.	TITANIUM DIOXIDE	0.0788MT
3	Glass Beads (For Road Marking)	0.2167 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	211 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	POPULAR INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00000126AM24
RA File Number	10AX04000243 AM23
Licence No and Date	1011001554/18/01/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that import item is Palm Stearin which comes under vegetable / Edible oils and classified under chapter 15 and license should only be issued after Norms Fixation. Therefore, the committee decided to ask RA seeking clarification in this matter and defer the case.	

Case No.	212 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	L S CHEMICALS AND PHARMACEUTICALS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM APPLY 00005956AM23
RA File Number	03AX04005332 AM23
Licence No and Date	0311021023/29/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023 1. Complete chemistry with stoichiometric balance and % yield of product. 2. Item of import is Lead Ingot or Lead oxide. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	213 / NC/4/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MATCH GRAPHICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202324/ 2 and 23/05/2023
HQ File Number	HQRNORM REVIW00000613AM24
RA File Number	08AX04001895 AM23
Licence No and Date	0811007219/08/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2023-24/2 dated 23.05.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 25.05.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.